

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**RAJYA SABHA**  
**QUESTION NO 21.12.2009**  
**ANSWERED ON**

**SETTING UP OF A BENCH OF ALLAHABAD HIGH COURT .**

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SHRI AMIR ALAM KHAN

Will the Minister of LAW & JUSTICE be pleased to state :-

- (a) whether it is a fact that State Government of Uttar Pradesh has made any request to the Central Government to set up a bench of Allahabad High Court in western Uttar Pradesh;
- (b) if so, the details thereof;
- (c) whether Government is bringing any Bill in this regard; and
- (d) the immediate steps being taken by Government to set up the bench?

**ANSWER**

MINISTER OF LAW AND JUSTICE

(Dr. M. VEERAPPA MOILY)

(a) to (d) Setting up of a Bench of a High Court away from its principal seat is considered by the Central Government on receipt of a complete proposal from the State Government in terms of section 51(2) of the States Reorganisation Act, 1956, which has the consent of the Chief Justice of the concerned High Court. The Central Government has not received any such proposal from the Government of Uttar Pradesh for setting up of a Bench of the Allahabad High Court in western Uttar Pradesh.